

No. 3847

Dated: 31-05-2018

CHANDIGARH ADMINISTRATION  
HOME DEPARTMENT

NOTIFICATION

Chandigarh, dated the 28-05-2018

29

No.526-HIII(3)-2018/11264 In exercise of the powers conferred by Section 6 of the Anand Marriage Act, 1909 (7 of 1909), as amended from time to time and in view of the Government of India, Ministry of Home Affairs notification dated 19.04.2016, the Administrator, Union Territory, Chandigarh is pleased to make the following Rules for the Registration of Anand Marriages for the Union Territory of Chandigarh, namely-

1.	<p><b>Short title and commencement-</b></p> <p>(i) These rules may be called the Chandigarh Anand Marriage Registration Rules, 2018.</p> <p>(ii) These shall come into force on the date of their publication in the Official Gazette.</p>
2.	<p><b>Definitions-</b></p> <p>(a) "Act" means the Anand Marriage Act, 1909 (Central Act 7 of 1909); as amended from time to time.</p> <p>(b) "Chief Registrar of Marriages" means the Secretary concerned, Chandigarh Administration or an Officer authorised by him not below the rank of Additional Secretary, Chandigarh Administration.</p> <p>(c) "District Registrar" means the Deputy Commissioner of Union Territory, Chandigarh.</p> <p>(d) "Registrar" means the Tehsildar (Revenue/Colonies/Naib-Tehsildar) of Union Territory, Chandigarh or any other Officer appointed by the U.T. Administration for the said purpose;</p> <p>(e) "Form" means the form appended to these Rules;</p> <p>(f) "Register" means the Register of Anand Marriages;</p> <p>(g) "Anand Marriage" means a Sikh Marriage solemnized by "Anand" commonly known as Anand Karaj solemnized under the Act;</p> <p>(h) "Foreign national" means any person who is not Indian citizen and shall include Persons of Indian Origin (PIO) and Overseas Citizens of India (OCI);</p> <p>(i) "Non-resident Indian" (NRI) means a person of Indian origin, who is either permanently or temporarily settled outside India for any of the following purposes:-</p> <ul style="list-style-type: none"> <li>(i) For or on taking up employment outside India; or</li> <li>(ii) For carrying on a business or vocation outside India; or</li> <li>(iii) For any other purpose, as would indicate his/her intention in such circumstances to stay outside the territorial limits of India for an uncertain or determined period for fulfilling or completing such purpose;</li> </ul> <p>(j) "Relations" means the family members of the Bridegroom and the Bride, apart from their parents, namely:-</p> <ul style="list-style-type: none"> <li>(a) Paternal and maternal grandfather/grandmother;</li> <li>(b) Uncle and aunt;</li> <li>(c) Brother;</li> <li>(d) Sister; and</li> </ul>

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31/5/18

Registrar of Marriages

Particip to proceed form on line & also mention a register to enter the particulars of the bride & bridegroom

11.6.18

map

	<p>(e) Cousin. The words and expressions used in these rules, but not defined, shall have the same meaning as assigned to them in the Act.</p>
3.	<p><u>Jurisdiction-</u> The Anand Marriage shall be registered with the Registrar within whose jurisdiction place of residence of either parties or the place where such marriage is solemnized.</p>
4	<p><u>Maintenance of Register of Marriages:-</u> The Registrar shall maintain register of Anand Marriages in Form -V.</p>
5	<p><u>Presentation of memorandum for Registration of Marriage</u></p> <p>(i) The parties to an Anand marriage or any of their parents or relations, as the case may be, shall present the memorandum in Form-I, before the Registrar of Marriages, for registration of marriage within a period of three months from the date of such marriage.</p> <p>(ii) If one of the parties to the marriage is Non-resident Indian, in that case, they shall attach all necessary information as specified in the Form I-A, alongwith the memorandum of marriage in Form-I.</p> <p>(iii) The memorandum shall be accompanied with a fee of Rs.10/- in the form of court fee stamps.</p> <p>(iv) The Registrar of Marriages, after satisfying himself as per the provisions of Rule 7, shall register the marriage within a period of one month from the date of receipt of the memorandum for the purpose.</p>
6	<p><u>Memorandum submitted after the stipulated period.-</u></p> <p>(1) In case the parties to an Anand Marriage or any of their parents or relations, as the case may be, submits memorandum for registration of marriage to the Registrar of Marriage, UT Chandigarh-</p> <p>(ii) after the expiry of a period of three months but within a period of one year from the date of solemnization of the marriage, such marriage shall be registered only after obtaining the written permission of the District Registrar of Marriages, UT Chandigarh, subject to payment of a late fee of Rs.150/- in addition to the fee, as specified in sub-rule (3) of Rule 5; and</p> <p>(iii) after the expiry of a period of one year or above from the date of solemnization of the marriage, such marriage shall be registered only after obtaining the written permission of the Chief Registrar of Marriages, subject to payment of a late fee of Rs.200/- in addition to the fee as specified in sub-rule (3) of Rule 5.</p> <p>(2) The parties referred above in sub-rule (1), shall submit their memorandum alongwith an affidavit (duly attested by the Notary or any other officer authorized by the UT Administration), describing the reasons for its late submission.</p>

7

**Procedure for Registration**

- (i) The parties to the Anand Marriage shall prepare memorandum in duplicate in Form- II and submit the same to the Registrar alongwith documents to prove the solemnization of the marriage to the satisfaction of the Registrar alongwith Registration Fee of Rs.,100/- (Rupees One hundred only) within a period of thirty days from the date of solemnization of their marriage.

Provided that for the Registration of Marriage solemnised before the commencement of these Rules, memorandum shall be submitted within a period of one year from the date of commencement of these Rules.

- (ii) The Memorandum shall be signed by both the parties to the marriage and at least two other persons who have witnessed the Marriage.
- (iii) The parties to the marriage who have not registered their marriage within the period specified under sub-rule (i) may get their marriage registered by submitting the Memorandum to the Registrar in Form-II and a Declaration in Form-III alongwith other documents to prove the solemnization of the marriage to the satisfaction of the Registrar and Registration fee of Rupees two hundred:

Provided that such declaration shall be attested by the Gazetted Officer or Member Parliament or Member of Legislative Assembly or Member of a Local Self Government or Notary.

**8. Verification and Registration of Anand Marriage-**

- (i) Where on verification and scrutiny of the Memorandum and documents received under sub-rule (1) or sub-rule (2) of Rule 5, the Registrar is satisfied that the marriage has been solemnized, he/she shall enter particular of the marriage in the register and issue a certificate of Anand Marriage in Form IV.
- (ii) Where the Registrar has reason to believe that:-

- (a) The marriage between the party has not been performed in accordance with the Anand Marriage ceremonies; or
- (b) The identity of the parties or the witness testifying the solemnization of the marriage is not established; or
- (c) The document tendered before him/her do not provide the marital status of the parties; or
- (d) The parties to the Anand Marriage have valid age for Marriage i.e. 18 years for the bride and 21 years age for bridegroom, he/she may, call upon the parties to produce such further information or documents as he/she may deemed necessary or sought police verification report, for establishing the identity of the parties and witnesses or correctness of the information or documents presented to him/her within a period of 30 days from the receipt of Memorandum.

**9. Issuing of Certificate of Marriage:-**

The Registrar shall provide two copies of certificate of Anand

	Marriage to the couple, free of charge within 15 days from the receipt of Memorandum.
10	<p><b><u>Refusal of Registration of Anand Marriage-</u></b></p> <p>The Registrar may, for the reasons to be recorded in writing refuse the Registration of Marriage, if the parties to the marriage fail to comply with the directions issued by him/her under Sub-rule (ii) of Rule 6.</p>
11	<p><b><u>Correction of entries in the Register-</u></b></p> <p>The Registrar may, on an application made by any party to the marriage, if satisfied that there is a typographical or clerical mistake in the entries made in the Register or in the Certificate of Registration in relation to the name, age or date of marriage, he / she may make suitable correction with previous sanction of the District Registrar and affix his/her signature to each such correction.</p>
12.	<p><b><u>Appeal:-</u></b></p> <p>(i) Any person aggrieved by the decision of the Registrar, may file an appeal to the District Registrar within the period of three months from the date of communication of such decision.</p> <p>Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing by the District Registrar, if the District Registrar is satisfied that the applicant had sufficient cause and reasons for not preferring an appeal with the specified period.</p> <p>(ii) The District Registrar shall, after giving opportunity of hearing to the parties concerned, dispose of the appeal preferably within the period of fifteen days.</p> <p>(iii) Any person aggrieved of an order passed by the District Registrar of marriages, may file an appeal to the Chief Registrar of marriages in Form-III within a period of sixty days from the date of receipt of copy of such order. On payment of a fee of Rs.500/- in the form of court fee stamps.</p>
13	<p><b><u>Submission of report of the marriages registered:-</u></b></p> <p>(1) The District Registrar of Marriages shall prepare the report of the marriages solemnized in UT Chandigarh, in Form-IV and submit the same to the Secretary concerned, on quarterly basis.</p> <p>(2) The Chief Registrar of Marriages, shall issue directions to the Registrar of Marriages, regarding maintenance of records/registers, from time to time, as he deems fit.</p> <p>(3) The Chief Registrar of Marriages may direct the District Registrar of Marriages, to periodically inspect the records of the Registrar of Marriages, UT Chandigarh.</p> <p>(4) The Registrar shall also forward particulars of the corrections made under Rule 9 with the date of correction and a copy thereof to the District Registrar.</p>

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14 Filing of Memorandum-

- (i) The Registrar shall forward the duplicate copies of the Memorandum received in a month to the District Registrar before the 10<sup>th</sup> day of every subsequent month.
- (ii) The originals of the Memorandum received by the Registrar and duplicate copies forwarded to the District Registrar, shall be retained.
- (iii) The Registrar shall also forward the particulars of the correction(s) made under Rule 9 with the date of correction and a copy thereof to the District Registrar.

Chandigarh, dated,  
The 22<sup>nd</sup> May, 2018

Administrator,  
Union Territory, Chandigarh.

No.526-HIII(3)-2018/

Chandigarh, dated the

A copy is forwarded the Controller, Printing and Stationery, UT Chandigarh with the request that the above notification may please be republished in the Chandigarh Administration Gazette (Extra-ordinary) and 20 copies thereof be supplied to this Administration.

- 52 -  
Additional Secretary Home,  
for Administrator,  
UT Chandigarh,

No.526-HIII(3)-2018/ 11266

Chandigarh, dated the 28-05-2018

A copy is forwarded for information and necessary action to the:

1. Deputy Commissioner, Union Territory, Chandigarh.
2. Additional Chief Registrar of Marriages, UT Chandigarh.

Additional Secretary Home,  
for Administrator,  
UT Chandigarh,

**FORM-I**  
[See Rule 4]

**REGISTER OF ANAND MARRIAGES**

1. Date of Marriage:

<b>2. Place of Marriage:</b> (specify hall, auditorium etc.)	Local Area	Village	Taluk	District
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Signature of the Husband

Photo of the Husband to be affixed	Photo of the Husband to be affixed
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Signature of the Wife

3. Details of Parties to the Marriage ( As on the date of marriage)

<i>Details</i>	<i>Husband</i>	<i>Wife</i>
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age & date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
*(f) Previous marital status Married Unmarried Widower Widow Divorced		
(g) Whether any spouse is living (if yes, number of spouse living)		
(h) Name of father, or guardian & the relationship (i) Age (ii)Address		
(i) Name of mother (i) Age (ii)Address		

\*Put ( ) mark on whichever is applicable.

4. Witness of solemnization of marriage.

1. (a) Name:

(b) Address:

2. (a) Name:

(b) Address:

**SPACE FOR OFFICE USE**

5. Date of receipt of memorandum.....

6. Details of Documents/records/proof of marriage/Age proof required under rules:

Date:

Registrar

Registration No.

/ (Year)

Date.....  
Registrar

FORM 1-A

[See Rule 5(2)]

**In case of any marriage, where one of the parties is Non- Resident Indian or Foreign National.**

It shall be mandatory for such parties to disclose and mention in writing the following details:

1. His/her Passport Number:  
\_\_\_\_\_
2. Name and place of the Passport  
issuing country:  
\_\_\_\_\_
3. Validity of Passport:  
\_\_\_\_\_
4. Permanent Residential address in the  
country of current overseas abode  
\_\_\_\_\_
5. Official/Work address in the country of  
current overseas abode  
\_\_\_\_\_
6. Valid, present Social Security number or  
any such similar other identification proof  
officially issued by the country of  
foreign abode.  
\_\_\_\_\_

This information shall be entered in the certificate of marriage as also in the marriage register.

**FORM-II**  
[See Rule 5(1)]

**MEMORANDUM FOR REGISTRATION OF ANAND MARRIAGE**

1. Date of Marriage:

2. Place of Marriage: (specify hall, auditorium etc.)	Local Area	Village	Taluk	District
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3. Details of Parties to the Marriage ( As on the date of marriage)

<i>Details</i>	<i>Husband</i>	<i>Wife</i>
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Age & date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
* (f) Previous marital status Married Unmarried Widower Widow Divorced		
(g) Whether any spouse is living (if yes, number of spouse living)  Signature with date		
(h) Name of father (i) Age (ii) Address  Signature with date (if he is a consenting party)		
(i) Name of mother (i) Age (ii) Address  Signature with date (if she is a consenting party)		

\*Put ( ) mark on whichever is applicable.

4. Witness of solemnization of marriage.

1. (a) Name:

(b) Address:

(c) Signature with date

2. (a) Name:

(b) Address:

(c) Signature with date

3. Details of Documents/records/proof of marriage/Age proof required under rules

**Declaration of the Parties**

We.....do hereby declare that the details shown above are true to the best of our knowledge and belief.

Signature of the parties:

Place:	1. Husband
Date:	2. Wife

**(For Office Use)**

Received by Post/in Person on.....

Registrar

Registered in the Registrar of Marriages (Common) on.....  
.....as Regn. No. ....

Registrar

FORM NO.-III  
[See Rule 5(3)]

DECLARATION

We,.....(Name of the husband and wife) do hereby declare that our marriage was solemnized on.....(Date of Marriage) at.....(place of marriage). The memorandum for registration of marriage could not be submitted within the period specified under rule 5 due to.....(specify reason). We hereby submit memorandum (Form-II) along with documents to prove the solemnization of the marriage for the purpose of registration of our marriage.

Place:  
Date:

Signature of husband

Signature of wife

DECLARATION TO BE ATTESTED BY GAZETTED OFFICER / MEMBER OF PARLIAMENT / MEMBER OF LEGISLATIVE ASSEMBLY / MEMBER OF LOCAL SELF GOVERNMENT INSTITUTIONS

I.....hereby certify that the marriage between.....and.....was solemnized on.....and the fact is personally known to me.

Signature with place, date and seal

Registration No. with year.....

Date of Registration.....

Registrar  
(Name of Local Area)

Issued under my hand and seal on this the.....day of.....

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